The Government has launched various sustained one-month campaigns like Operation Smile, Operation Muskaan from year to year. For tracking missing child, a dedicated website 'Trackchild' has been launched by the Ministry of Women and Child Development.

However, the incidents of child missing are increasing unabatedly. Therefore, I urge upon the Ministry of Home Affairs that there should be constant interaction with the stakeholders to strictly adhere to the guidelines and Standard Operating Procedures.

So, I request the hon. Home Minister to set up special cell to address this burning and sensitive issue, and draft an action plan to tackle this menace.

SHRI SHAMSHER SINGH DULLO (Punjab): Sir, I associate myself with what the hon. Member has said.

SHRIMATI AMBIKA SONI (Punjab): Sir, I also associate myself with what the hon. Member has said.

SHRI B.K. HARIPRASAD (Karnataka): Sir, I also associate myself with what the hon. Member has said.

SHRI P. BHATTACHARYA (West Bengal): Sir, I also associate myself with what the hon. Member has said.

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I also associate myself with what the hon. Member has said.

SHRI HUSAIN DALWAI (Maharashtra): Sir, I also associate myself with what the hon. Member has said.

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I also associate myself with what the hon. Member has said.

Concern over non-inclusion of Odisha in new railway stations redevelopment programme

SHRI AMAR PATNAIK (Odisha): Mr. Chairman, Sir, this is regarding the recent action of the Indian Railways to redevelop twenty-two stations to world standards. While I welcome this development, the fact is that this redevelopment plan has been based on the revenue model, employing the BOT or the BOOT or the BLT, as per

50 Matters raised

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suitability. But, what has happened is that during the expression of interests, there were about twenty-three stations where the results were not very encouraging because they wanted longer lease periods, multiple sub-leasing, restrictions on usage, guaranteed time-bound approval by the Railway functionaries. As a result, the Railways went for a revised scheme to make the revenue model very attractive. And, in the process, some more railway stations were included. However, out of 41 stations, which had been shortlisted for inviting expression of interests, there is not a single railway station from the State of Odisha.

Sir, Odisha, as you know, has two kinds of terrain over there. In the coastal Odisha, we have Bhubaneswar and Puri, which has a large number of passenger footfalls. So, through you, Sir, I would like to remind the hon. Minister and the Government that, at least, one station from the eastern part of Odisha and one station from the Western part should be included because the Western part belongs to the poorest section of the society, the disadvantaged groups of the society. Being a tribal area, it is not so developed area. Once you have a world-class railway station there, it would actually act as a mini growth engine in that area. And, the revenue model can, probably, be integrated with National Highways Project and some kind of a model can come out which would attract private investors to invest in re-development of these railway stations.

This is my demand, Sir.

SHRI B.K. HARIPRASAD (KARNATAKA): Sir, I associate myself with what the hon. Member has said.

Need to amend the Narcotic Drugs and Psychotropic Substances Act, 1985 to check its misuse

SHRI K. SOMAPRASAD (Kerala): Mr. Chairman, Sir, the Narcotic Drugs and Psychotropic Substances Act, 1985, is a Central Act. The main intention of the Act is to consolidate and amend the law relating narcotic drugs and psychotropic substances and thereby make a stringent provision to control and regulate the operations relating to narcotic drugs and psychotropic substances and the matters connected therewith.

Sir, Section 20 of the Act deals with the punishment for contravention in relation to ganja plants and ganja (cannabis). Section 20, sub-section (b)(ii)(a) specifically relates to the minor punishment for handling small quantity of ganja. The sub-section